

ITEM NO.55

REGISTRAR COURT

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MS. SUJATA SINGH

Criminal Appeal No(s). 5632/2024

MAMTA SAGAR

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

Date : 30-01-2025 This appeal was called on for hearing today.

For Appellant(s) :

Mr. Bhuwan Raj, AOR
Mrs. Kiran Dhawan, Adv.
Mrs. Manju Savita, Adv.

For Respondent(s) :

Mr. Yasharth Kant, AOR
Ms. Sonal Kushwah, Adv.
Mr. Suryaansh Kishan Razdan, Adv.
Mr. Abhas Upmanyu, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Respondent no.1 has filed counter affidavit.

Ld. Counsel for the appellant has not filed spare copies for issuance of NLPA in terms of Hon'ble Court's order dated 18.12.2024. One weeks time is granted to file spare copies. If spare copies are filed within the time granted, issue notice immediately and list again on 03.03.2025. However, if spare copies are not filed within the time granted, Registry to process the matter for listing before the Hon'ble Judge in Chambers for further directions.

Contd...

In the meantime, scanned soft copies of original records be called for through e-mail in light of circular F.no.1/Judl./2025, dt. 10.01.2025 and soft copy of the same be provided to the Ld. Counsels for both parties.

SUJATA SINGH
Registrar

HJ